

ORDER DATED 07.02.07

Heard Mr.Achintyadas,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. Applicant submitted a representation dated 28.01.04(Annexure-A/3) forwarded by Section Engineer to the Divisional Railway Manager, E.Co.Railway, Khurda Road(Res.No.2) followed by another representation dated 29.12.06(Annexure-A/7) addressed to the Sr. Divisional Personnel Officer, E.Co.Railway,Khurda Road(Res.No.4) which appear not to have been disposed of as yet. It has been stated by the Counsel for the Applicant that the Applicant has not received the pay from the month of December 2006 on wards and he prays for an interim relief to direct the Respondents to allow the pay from the month of December 2006 to the Applicant. This is objected to by the Ld.Counsel for the Respondents on the ground that representations are pending.

3. In view of the above, it is premature to pass interim order at this stage since representations dated 28.01.04 and 29.12.06 are pending with the Respondents for consideration. However, Res.Nos.2 & 4 are directed to decide on the representations dated 28.01.04 and 29.12.06 respectively pending with them, within a month positively from the date of receipt of this order. Copy of the O.A. along with all accompanied documents be forwarded to the Res.Nos.2&4 for consideration.

4. With the above, this O.A. is disposed of at the admission stage *thus to which both parties have no objection.*

5. Send copies of this order along with copies of the O.A. to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

BBT
MEMBER(ADMN.)

Gdr

VICE-CHAIRMAN